

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 190/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period in respect of National Capital Thermal Power Station Stage-II (980 MW)

Petition No. 2/GT/2021

Subject: Petition for determination of tariff for 2019-24 tariff period in respect of National Capital Thermal Power Station Stage-II (980 MW)

Petitioner: NTPC Ltd.

Respondents: UPPCL and 3 others

Date of Hearing: **11.6.2021**

Coram: Shri P. K Pujari, Chairperson
Shri I.S Jha, Member
Shri Pravas Kumar Singh, Member

Parties present: Ms. Swapna Seshadri, Advocate, NTPC
Shri Anand K. Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Rahul Kinra, Advocate, BRPL
Shri Anupam Varma, Advocate, BRPL
Shri Aditya Gupta, Advocate, BRPL
Shri Utkarsh Singh, Advocate, BRPL
Shri Anand Shrivastava, Advocate, TPDDL
Ms. Megha Bajpeyi, BRPL
Shri Shohit Dhar, BRPL
Shri Gurmeet Deogen, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Manish Garg, UPPCL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters.
3. The representative of the Respondent, UPPCL referred to the reply and made oral submissions in these matters. Also, the learned counsels for the Respondents, TPDDL and BYPL referred to their replies and made elaborate submissions in these



petitions. The learned counsels for these Respondents, however, requested for grant of two weeks' time to file their additional submissions on the additional information filed by the Petitioner. The learned counsel for Respondent, BRPL sought time to file its additional reply in the matter. The learned counsel for the Petitioner prayed for three weeks' time to file its rejoinder to the additional submission/reply of the Respondents.

4. The Commission after hearing the parties directed the Respondents to file their additional submissions/ reply on or before 9.7.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 19.7.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

5. Subject to this, order in these Petitions was reserved.

By order of the Commission

Sd/-

B. Sreekumar
Joint Chief (Law)

